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LEGISLATIVE ASSEMBLY OF THE STATE OF
GOA

**The Goa Private Universities
(Amendment) Bill, 2026**

(Bill No. 57 of 2026)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM
AUGUST, 2026**

The Goa Private Universities (Amendment) Bill, 2026

(Bill No. 57 of 2026)

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BILL

further to amend the Goa Private Universities Act, 2020 (Goa Act 4 of 2020).

5 BE it enacted by the Legislative Assembly of Goa in the Seventy-seventh Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Private Universities (Amendment) Act, 2026.

10 (2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. Amendment of section 2.— In section 2 of the Goa Private Universities Act, 2020 (Goa Act 4 of 2020) (hereinafter referred to as the “principal Act”), after clause (xv), the following clause shall be inserted, namely:—

15 “(xva). “Schedule” means the Schedule to this Act;”

3. Amendment of section 3.— In section 3 of the principal Act,—

(i) clause (a) shall be omitted;

(ii) for clause (c), the following clause shall be substituted, namely:—

20 “(c) install equipments, computers, furniture, assets, and infrastructural facilities in the next five years after establishing University;” ;

(iii) In clause (e), the expression, “worth rupees fifty lakhs in the library and also undertake to invest rupees five crores for the books, periodicals” shall be omitted.

25 **4. Amendment of section 6.**— In section 6 of the principal Act, in sub-section (1), in clause (ii),—

(a) the expression, “atleast for a period of 30 years, a land not less than 50,000 (fifty thousand) square meters or” shall be omitted;

30 (b) the expression, “whichever is higher” shall be omitted.

5. Amendment of section 7.— In section 7 of the principal Act, the existing provision thereof shall be numbered as sub-section (1) and after sub-section (1) as so numbered, the following sub-section shall be inserted, namely:—

“(2) Upon issuance of a notification under sub-section (1), the Government may, by a notification in the Official Gazette, insert necessary entries in the Schedule hereto and may, for that purpose, suitably amend the Schedule by the said notification, and thereupon the entries therein shall stand amended accordingly.”

6. Amendment of section 18.— In section 18 of the principal Act, in sub-section (1), for the expression "from a panel of three persons recommended by the Governing Body", the expression "in accordance with the Regulations of University Grants Commission notified from time to time" shall be substituted.

7. Amendment of section 19.— In section 19 of the principal Act, in sub-section (1), for the expression "shall be appointed by", the expression "shall be appointed by the Executive Council on the recommendation of" shall be substituted.

8. Omission of section 50.— Section 50 of the principal Act shall be omitted.

9. Insertion of Schedule.— In the principal Act, the following Schedule shall be inserted at the end, namely:—

“SCHEDULE

(See section 7)

Sr. No.	Name of the Sponsoring Body	Name of the Private University	Address of the Private University	Date of permission to operate the University
(1)	(2)	(3)	(4)	(5)
1	Parul Education Foundation, Behind Apollo Tyres, P.O. Limba, Taluka Waghodia, District Vadodara, Gujarat.	Parul University, Goa	Survey No. 78/1, next to ONGC, Village Quitol, Taluka Quepem, District Kushawati (Erstwhile South Goa) 403723	14 th August, 2025

5	2	Maharashtra Academy of Engineering Education and Research (MAEER), Survey No. 124, Off Paud Roud, Kothrud, Pune, 411038	MIT World Peace University, Goa	Harmal Panchakroshi Shikshan Mandal, Vidya Sankul, Bhom Plateau, Harmal Goa-403524 (Off Campus)	23 rd April, 2026
10	3	Ganpat & Manju Foundation A-301, Ganesh Meridian, Opp. High Court, Opp. Amiraj Farm, S.G. Highway, Ahmedabad (Gujarat) 382421	Ganpat University, Goa	10 Landmark, Plot No. 10, Nagoa, Taluka Salcete, South Goa, 403722 (Off Campus)	23 rd July, 2026
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STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend certain provisions of the Goa Private Universities Act, 2020 (Goa Act 4 of 2020) so as to provide, inter alia, for relaxation in the requirement of area of land, quantum of expenditure on infrastructural facilities and library, and also in regard to permanent endowment fund, in view of Deregulation measures.

The Bill also seeks to make provisions for appointment of Vice-Chancellor and Pro-Vice-Chancellor in a private university, in accordance with the Regulations of the University Grants Commission.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill empowers the Government to appoint the date for bringing into force the Act by notification in the Official Gazette.

This delegation is of normal character.

Porvorim-Goa
27th August, 2026.

Dr. Pramod Sawant
Hon'ble Minister for Education

Assembly Hall,
Porvorim-Goa
27th August, 2026.

Smt. Namrata Ulman
Secretary to the Legislative
Assembly of Goa.

ANNEXURE

Extract of Sections 2, 3, 6, 7, 18, 19 and 50 of the Goa Private Universities Act, 2020 (Goa Act 4 of 2020)

Section 2

2. Definitions.— In this Act, unless the context otherwise requires,—

- i. “Academic Council” means the Academic Council of the University;
- ii. “Board” means the Board of Studies and the Planning Board, or any other Board of the University;
- iii. “Director” means Director of Higher Education;
- iv. “Executive Council” means the Executive Council of the University;
- v. “employee” means any person appointed by the University, and includes a teacher or any other member of the staff of the University;
- vi. “Faculty” means a Faculty of the University;
- vii. “Government” means the Government of Goa;
- viii. “Governing Body” means a committee constituted by the sponsoring body;
- ix “Hostel” means Scholar/Students Hostel of the University;
- x. “Institution/College” means a college, including existing college or an Institution established or maintained by or associated to or constituent of the University in accordance with this Act and the-Statutes;
- xi. “Prescribed” means prescribed under Statutes, Ordinances or Rules made under this Act;
- xii. “President”, “Vice-Chancellor” and “Pro-Vice-Chancellor” means respectively the “President”, the “Vice-Chancellor” the “Pro-Vice-Chancellor” of the University;
- xiii. “Registrar”, “Deputy Registrar”, “Finance Officer”, Controller of Examinations”, “Librarian” means, respectively, the Registrar, the Deputy Registrar, the Finance Officer, the Controller of Examinations, the Librarian of the University;
- xiv. “Regulatory Body” means the statutory bodies established by the Central Government from time to time such as University Grants Commission and includes the All India Council for Technical Education,

the Bar Council of India, the Distance Education Council, the Dental Council of India, the Indian Nursing Council, the Medical Council of India, the National Council for Teacher Education, Central Council for Indian Medicine and the Pharmacy Council of India;

xv. “Regulatory Authority” means the “Regulatory Authority” constituted under this Act.

xvi “sponsoring body”, in relation to a University to be established under this Act, means:

(i) a Society registered under the Societies Registration Act, 1860 (Central Act No. 21 of 1860); or

(ii) a public trust registered under the Charitable and Religious Trusts Act, 1920 (Central Act No. 14 of 1920) or the Registration Act, 1908 (Central Act No. 16 of 1908) or under an Act passed by the legislature of any other state for registration of public trust); or

(iii) a company registered under Section 25 of the Companies Act, 1956 (Central Act No.1 of 1956) or under Section 8 of the Companies Act, 2013 (Central Act 18 of 2013);

xvii. “State” means the State of Goa;

xvii. “Statutes” and “Ordinances” means, respectively, the Statutes and the Ordinances of the University, for the time being in force;

xix “Student” means a student enrolled in the register of the University;

xx. “Teacher of the University” means Professors, Associate Professors, Assistant Professors, and such other persons as may be appointed for imparting education, instructions, or conducting research in the University and designated as such by the Ordinances;

xxi. “University” means a University established and incorporated under section 8 of this Act;

Section 3

3. Conditions for the establishment of the University.— The sponsoring body shall, for the purposes of establishing the University under this Act, fulfil the following conditions, namely:—

- (a) create a permanent endowment fund of at least rupees five crores;
- (b) own or possess on long term lease basis a land, buildings and infrastructure facilities required for establishing University;
- (c) install equipments, computers, furniture, assets, infrastructural facilities (other than building mentioned in clause (b) and other consumables and non-consumables of atleast rupees two crores in offices and laboratories in the building referred to in clause (b); and undertake to procure the computers, furniture, assets, infrastructural facilities (other than building mentioned in clause (b) and other consumables and non-consumables of atleast rupees four crores in the next five years after establishing University;
- (d) appoint at least one Professor, two Associate Professors and sufficient number of Assistant Professors and supporting staff members in every department or discipline;
- (e) purchase books and periodicals worth rupees fifty lakhs in the library and also undertake to invest rupees five crores for the books, periodicals, computer library networking and other library facilities in the first three years after establishing the University;
- (f) undertake to arrange the co-curricular activities, extracurricular activities, debate, competitions, quiz programmes, sports, National Service Scheme and National Cadet Corps for the students as per the standards of regulatory bodies;
- (g) undertake to adhere standards, conditions and regulations set by University Grants Commission, All India Council for Technical Education, National Council for Teachers Education, Bar Council of India, Medical Council of India and other regulatory bodies established by the Government or Central Government;
- (h) undertake to establish the provident fund for the employees of the University and to introduce other welfare schemes;
- (i) make the Statutes and the Ordinances for the administration and functioning of the University;

(j) any arrangements made by the University shall not differ from the provisions of the Act and regulations of the University Grants Commission and other regulatory bodies;

(k) ensure transparent functioning of the University and put the clearances obtained from the Regulatory Bodies in the public domain;

(l) furnish such information to the Government in such manner as may be prescribed;

(m) comply with such other conditions as may be notified by the Government to be fulfilled before the establishment of the University.

Section 7

7. Permission to operate the University.— The Government may, if satisfied, after considering the compliance report submitted under sub-section (2) of section 6, that the sponsoring body has complied with the provisions of section 3 by a notification published in the Official Gazette, permit the sponsoring body to operate the University with such name and at such location as it may deem fit.

Section 18

18. The Vice-Chancellor.— (1) The Vice Chancellor shall be appointed by the President in consultation with the Government from a panel of three persons recommended by the Governing Body and shall, subject to the provisions laid down in the Statutes and shall hold office for a period of five years: Provided that, after expiry of the said term of five years, a person shall be eligible for re appointment as Vice-Chancellor for another term of five years: Provided further that no person shall hold the office of Vice-Chancellor beyond sixty-five years of his age.

(2) If, at any time, upon representation made or otherwise, and after making such inquiry, as may be deemed necessary, the situation so warrants and if the continuance of the Vice-Chancellor is not in the interest of the University, the President with the prior approval of the Government, may, by an order in writing, ask the Vice-Chancellor to relinquish his office from such date as may be specified in the order: Provided that before taking an action under this sub-section, the Vice-Chancellor shall be given an opportunity of being heard.

(3) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall exercise powers of general superintendence over the University.

(4) The Vice-Chancellor shall preside at the convocation of the University in the absence of the President.

(5) If, in the opinion of the Vice-Chancellor, it is necessary to take immediate action on any matter for which powers are conferred on any other officer or authority by or under this Act, he may take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officer or authority as would have in the ordinary course dealt with the matter: Provided that if in the opinion of the concerned officer or authority such action should not have been taken by the Vice Chancellor, then such case shall be referred to the President whose decision thereon shall be final: Provided further that a person aggrieved by the decision of the President shall, within a period of three months from the date of communication or knowledge of such decision, have right to appeal before the regulatory authority which shall decide the appeal in accordance with the provisions of the Act and the Statutes, Ordinances and Regulations made thereunder and the decision of the Regulatory Authority shall be final.

(6) The Vice-Chancellor shall exercise such powers and perform such duties as may be provided by the Act and the Statutes, Ordinances and Regulations made thereunder.

Section 19

19. The Pro-Vice Chancellor.— (1) The Pro Vice-Chancellor shall be appointed by the Vice-Chancellor in such manner and shall exercise such powers and perform such functions as may be specified by the Statutes.

(2) The Pro-Vice Chancellor appointed under sub-section (1) shall discharge his duties in addition to his duties as a Professor.

(3) The Pro-Vice-Chancellor shall assist the Vice-Chancellor in discharging day-to-day duties as and when required by the Vice-Chancellor.

Section 50

50. Permanent Endowment Fund.— (i) The Sponsoring body shall establish a permanent Endowment Fund of at least rupees five crores. (ii) The Endowment Fund shall be used as security deposit to ensure that the University complies with the provisions of this Act and functions as per provisions of this Act, the Statutes and the Ordinances. The Government shall have the power to forfeit part or whole of the Endowment Fund in case the University or the sponsoring body contravenes the provisions of this Act, the Statutes, the Ordinances, the regulations or the rules made thereunder. (iii) The University may utilize the income from Endowment Fund for the development of infrastructure of the University and not for meeting the recurring expenditure of the University. (iv) The amount of Endowment Fund shall be invested in such instruments as the Government may prescribe and kept

invested until the dissolution of the University. (v) In case of investment in long term security, the certificates of the securities shall be kept in the safe custody of the Government and in case of deposit in the interest-bearing Personal Deposit account in the Government Treasury, deposit shall be made with the condition that the amount shall not be withdrawn without the permission of the Government.
